patrolling on the borders; use of modern and hi-tech surveillance equipment; upgradation of intelligence set-up and coordination with the State Governments and concerned intelligence agencies.

Standard Operating Procedure for interception of phone calls

- 3664. SHRI A. ELAVARASAN : Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government is putting in place a Standard Operating Procedure for interception of phone calls in a bid to avoid phone call details leak;
 - (b) if so, the details thereof;
- (c) whether the Ministry has also proposed to amend the IT Act to insert new rules which will give powers to investigating agencies to get access to any computer device and all the information stored in it; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) The Central Government with regard to Central Intelligence and Security Agencies keeps updating the internal SOPs/instructions for processing, executing and conducting oversight of such interceptions. Accordingly, on 19th May 2011, an SOP to deal both with changing technology and ensuring a strict compliance of Rule 419-A were issued.

(c) to (d) Section 69 of the Information Technology Act 2000 already provides for Government to issue directions for interceptions or monitoring or decryptions of an information through any computer resources under specific conditions.

Narcotic nexus

3665. SHRI SANJAY RAUT : SHRI BAISHNAB PARIDA :

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that North India has turned into a major attraction for foreign tourists;
 - (b) whether it is also a fact that this reveals a narcotic nexus;
- (c) whether it is also a fact that many parts of Himachal Pradesh, including Kullu, have become drug havens; and
 - (d) what steps Government is taking to check this trend ruthlessly?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) As per the available information with the Narcotics Control Bureau, 156 foreign nationals were arrested during the last three years on drug charges by various Law Enforcement Agencies in the States/UT of Northern India as per the details given below:-

Name of the State/UT	2009	2010	2011	Total
Jammu and Kashmir	00	00	01	01
Himachal Pradesh	07	14	04	25
Haryana	00	00	00	00
Chandigarh	04	01	01	06
Punjab	07	04	00	11
Delhi	35	25	30	90
Rajasthan	00	00	00	00
Uttarakhand	00	04	00	04
Uttar Pradesh	01	09	09	19
Total	54	57	45	156

No case has been reported to the Narcotics Control Bureau which establishes nexus between the foreign tourists and narcotics.

- (c) Based on the seizures made, as indicated above it cannot be stated that many parts of Himachal Pradesh, including Kullu, have become drugs havens.
- (d) Various steps have been taken to check, detect and prevent illicit trafficking in Narcotic Drugs and Psychotropic substances, which among other things include the following:
 - (i) Improved coordination among the various Drug Law Enforcement Agencies including border guarding forces.
 - (ii) Strengthening of the intelligence apparatus to improve the collection, analysis and dissemination of operational intelligence.
 - (iii) Implementing a scheme of monetary rewards for information leading to seizures of Narcotic drugs to informers and officers.
 - (iv) Intensive preventive and interdiction efforts along known drug routes.
 - (v) Strict surveillance and enforcement at import and export points.

- (vi) Strict enforcement of provisions of Narcotic drugs and Psychotropic Substances (NDPS) Act, 1985.
- (vii) The Border Guarding Forces such as Border Security Force and Sashastra Seema Bal have been empowered under the NDPS Act for interdiction of narcotic drugs.
- (viii) Increased international co-operation, for exchange of information and investigative assistance in administering control over the movement of Narcotic Drugs and Psychotropic Substances and Precursor Chemicals.
- Financial assistance is being provided to eligible States for strengthening their narcotic units.

Introduction of section 14-A to Karnataka Co-operative Societies Act

3666. DR. PRABHAKAR KORE: Will the Minister of HOME AFFAIRS be pleased to state:

- whether the Ministry has received any proposal for introduction of section (a) 14-A to the Karnataka Co-operative Societies Act, 1959;
 - (b) if so, whether the same has been kept pending by the Centre; and
 - if so, by when it is likely to be cleared? (c)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) Yes, Sir. The Karnataka Co-operative Societies (Second Amendment) Bill, 2010, containing the proposal for inserting section 14-A to the Karnataka Cooperative Societies Act, 1959, passed by the State Assembly and reserved by the Governor of Karnataka was received in the Ministry of Home Affairs on 4.5.2010 from the Government of Karnataka.

- The Bill has been examined in consultation with the (i) Ministry of Law and Justice (Legislative Department); (ii) Ministry of Rural Development (Department of Land Resources); and (iii) Ministry of Finance (Department of Financial Services). On the comments of the Department of Financial Services, the State Government of Karnataka furnished their clarifications. The reply of Department of Financial Services on the clarifications of the State Government has been received on 25.4.2012.
- The State Legislations are examined in consultation with the Central (c) Ministries/Departments from three angles viz.
 - (i) Repugnancy with Central Laws
 - (ii) Deviation from National or Central Policy; and
 - (iii) Legal and Constitutional validity.